COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 23 OF 2018

Dated: 11th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

NTPC Limited Vs.				Appellant(s)
West Bengal State Electricity Regulatory Commission & Ors			•••	Respondent(s)
Counsel for the Appellant(s)	:	Mr. M.G. Ramachandran Ms. Anushree Bardhan Ms. Poorva Saigal Mr. Shubham Arya Mr. Pulkit Agarwal		
Counsel for the Respondent(s)	:	Mr. Arijit Maitra for R-6		
		Mr. Pradeep Misra Mr. Manoj Kr. Sharma for	R-9	
		Mr. Mohit Mudgal for R-11		
		Mr. R.B. Sharma for R-12		

<u>ORDER</u>

The learned counsel, Mr. Arijit Maitra appearing for the sixth Respondent submitted that, he will file his reply in this matter during the course of the day in the Registry. The learned counsel, Mr. R.B. Sharma appearing for the Respondent No. 12 prays for four weeks time to file his reply in this matter. The learned counsel, Mr. Majoj Kr. Sharma, appearing for the Respondent No.9 submitted that, he do not want to file reply in this matter.

Submissions made by the learned counsel appearing for the Respondents, as stated above, are placed on record.

The learned counsel appearing for the sixth Respondent may file his reply in the Registry during the course of the day. The learned counsel appearing for the Respondent No. 12 may file his reply by 08.08.2018 after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 29.08.2018, after duly serving copy on the other side.

List this matter on <u>05.09.2018</u>, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey) Technical Member

(Justice N. K. Patil) Judicial Member

Vt/js